

**Directorate General of Foreign Trade**  
**(PRC Section)**

**Minutes of the Policy Relaxation Committee Meeting held on 23.07.2019**  
**under the Chairmanship of Shri Alok Vardhan Chaturvedi,**  
**Director General of Foreign Trade**

**Meeting No.13/AM20 held on 23.07.2019**

The following members were present in the meeting:

- |                       |            |
|-----------------------|------------|
| 1. Shri K.C. Rout     | Addl. DGFT |
| 2. Shri R. P. Goyal   | Addl. DGFT |
| 3. Shri Vijay Kumar   | Addl. DGFT |
| 4. Shri Satyan Sharda | Addl. DGFT |
| 5. Shri Anil Aggarwal | Addl. DGFT |
| 6. Shri Rajbir Sharma | Jt. DGFT   |

Following cases were discussed. The decision taken on the individual cases are as under:-

| S. No | Name of the firm                                | Case No. |
|-------|-------------------------------------------------|----------|
| 1.    | M/s Rubamin Limited, Vadodara                   | 1        |
| 2.    | M/s Tams Fine Ceramics Private Limited, Chennai | 2        |
| 3.    | M/s Sartorius Stedim India Pvt. Ltd., Bangalore | 3 & 4    |
| 4.    | M/s Krishna Copper Pvt. Ltd., Mumbai            | 5        |
| 5.    | M/s Kwaliti Overseas Pvt. Ltd., Ludhiana        | 6 to 10  |
| 6.    | M/s JSW Steel Limited, Mumbai                   | 11       |
| 7.    | M/s ACME Chem Limited, Kolkata                  | 12       |
| 8.    | M/s Ruby Fragrance Pvt. Ltd., Tamil Nadu        | 13       |
| 9.    | M/s Bharat Parenterals Limited, Vadodara        | 14       |
| 10.   | M/s Alchem International Pvt. Ltd., New Delhi   | 15       |
| 11.   | M/s Ballarpur Industries Limited, New Delhi     | 16 to 18 |
| 12.   | M/s Excide Industries Limited, Kolkata          | 19       |
| 13.   | M/s Toyota Kirloskar Motor Private Ltd.         | 20       |
| 14.   | Incomplete Cases                                | 21       |

**PH Case No. 01 M/s Rubamin Limited, Vadodara**

F. No. 01/60/162/260/AM20/PRC

PRC Meeting No. 13/AM20 dated 23.07.2019

**Subject:** To allow MEIS benefit against 9 time barred shipping bills.

**Decision:** The applicant had sought personal hearing in terms of Para 2.59 of FTP, 2015-2020, which was afforded on 23.07.2019, but no one appeared on behalf of the firm. The Committee decided to defer the case.



**(Action: Applicant)**

**PH Case No. 02 M/s Tams Fine Ceramics Private Limited, Chennai**

F. No. 01/60/162/585/AM19/PRC

PRC Meeting No. 13/AM20 dated 23.07.2019

**Subject: Waiver/extension of EOP in respect of EPCG License No.0430006068 dated 25.04.2008 and 0430006159 dated 27.05.2008.**

The applicant had sought personal hearing in terms of Para 2.59 of FTP, 2015-2020, which was afforded on 23.07.2019. Shri M. Murali, Advisor appeared on behalf of the firm and made the following submissions:

This is a review case against the decision of PRC Meeting No. 31/AM19 dated 19.02.2019. They have submitted that a new investor group came in from 2015 and took effective steps to complete the installation and commence production and exports. They got the project study done by Dun & Bradstreet and after having satisfied have agreed to bring in further Rs.14 crores into the company for refurbishment of machinery and other requirements for commercial production, subject to the condition that they shall get extension for EPCG EO. The investor rescued them from permanent closure by converting the dues into equity and saved further huge interest burden. The new investor has brought in Chinese and other foreign partners to get higher export buyback commitments. With the help of Chinese partners, the new investors already started developing products for exports. They are willing to take up to 25% higher EO than the original value with the new investor group. Now, they are ready to start installation and complete the same within 6 months from the date of approval. Their request is for extension in EO period by 6 years more.

**Decision:** The Committee having reviewed the case on the basis of justification furnished by the firm observed that there is no merit in firm's contention and decided to maintain the decision of rejection taken in earlier PRC Meeting No. 31/AM19 dated 19.02.2019. Firm was also advised to get their case regularized.

**(Action: Applicant)**

**PH Case No. 03 M/s Sartorius Stedim India Pvt. Ltd., Bangalore**

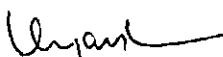
F. No. 01/60/162/21/AM18/PRC

PRC Meeting No. 13/AM20 dated 23.07.2019

**Subject: Condonation of non filing of bill of exports against Advance Authorization No.0710076205 dated 21.12.2010.**

**Decision:** The applicant had sought personal hearing in terms of Para 2.59 of FTP, 2015-2020, which was afforded on 23.07.2019, but no one appeared on behalf of the firm. The Committee decided to defer the case.

**(Action: Applicant)**



**PH Case No. 04 M/s Sartorius Stedim India Pvt. Ltd., Bangalore**  
F. No. 01/60/162/19/AM18/PRC  
PRC Meeting No. 13/AM20 dated 23.07.2019

**Subject: Condonation of non filing of Bill of Exports against Advance Authorization No.0710073648 dated 17.08.2010.**

**Decision:** The applicant had sought personal hearing in terms of Para 2.59 of FTP, 2015-2020, which was afforded on 23.07.2019, but no one appeared on behalf of the firm. The Committee decided to defer the case.

**(Action: Applicant)**

**PH Case No. 05 M/s Krishna Copper Pvt. Ltd., Mumbai**  
F. No. 01/60/162/237/AM20/PRC  
PRC Meeting No. 13/AM20 dated 23.07.2019

**Subject: Condonation of delay of 167 days in completion of EO for purpose of regularization against Advance Authorization No.0310803292 dated 14.03.2016.**

**Decision:** The applicant had sought personal hearing in terms of Para 2.59 of FTP, 2015-2020, which was afforded on 23.07.2019, but no one appeared on behalf of the firm. The Committee decided to defer the case.

**(Action: Applicant)**

**PH Case No. 06 M/s Kwaliti Overseas Pvt. Ltd., Ludhiana**  
F. No. 01/60/162/269/AM20/PRC  
PRC Meeting No. 13/AM20 dated 23.07.2019

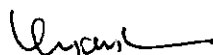
**Subject: Acceptance of 37 shipping bills towards fulfillment of export obligation against Annual Advance Authorization No.3010084520 dated 19.03.2012.**

**Decision:** The applicant had sought personal hearing in terms of Para 2.59 of FTP, 2015-2020, which was afforded on 23.07.2019, but no one appeared on behalf of the firm. The Committee decided to defer the case.

**(Action: Applicant)**

**PH Case No. 07 M/s Kwaliti Overseas Pvt. Ltd., Ludhiana**  
F. No. 01/60/162/269(C) /AM20/PRC  
PRC Meeting No. 13/AM20 dated 23.07.2019

**Subject: Acceptance of 03 shipping bills towards fulfillment of export obligation against Annual Advance Authorization No.3010061526 dated 08.06.2009.**



**Decision:** The applicant had sought personal hearing in terms of Para 2.59 of FTP, 2015-2020, which was afforded on 23.07.2019, but no one appeared on behalf of the firm. The Committee decided to defer the case.

**(Action: Applicant)**

**PH Case No. 08 M/s Kwaliti Overseas Pvt. Ltd., Ludhiana**  
F. No. 01/60/162/269(B) /AM20/PRC  
PRC Meeting No. 13/AM20 dated 23.07.2019

**Subject:** Acceptance of 13 shipping bills towards fulfillment of export obligation against Annual Advance Authorization No.3010061589 dated 11.06.2009.

**Decision:** The applicant had sought personal hearing in terms of Para 2.59 of FTP, 2015-2020, which was afforded on 23.07.2019, but no one appeared on behalf of the firm. The Committee decided to defer the case.

**(Action: Applicant)**

**PH Case No. 09 M/s Kwaliti Overseas Pvt. Ltd., Ludhiana**  
F. No. 01/60/162/269(A) /AM20/PRC  
PRC Meeting No. 13/AM20 dated 23.07.2019

**Subject:** Acceptance of 03 shipping bills towards fulfillment of export obligation against Annual Advance Authorization No.3010061307 dated 21.05.2009.

**Decision:** The applicant had sought personal hearing in terms of Para 2.59 of FTP, 2015-2020, which was afforded on 23.07.2019, but no one appeared on behalf of the firm. The Committee decided to defer the case.

**(Action: Applicant)**

**PH Case No. 10 M/s Kwaliti Overseas Pvt. Ltd., Ludhiana**  
F. No. 01/60/162/269(D) /AM20/PRC  
PRC Meeting No. 13/AM20 dated 23.07.2019

**Subject:** Acceptance of 38 shipping bills towards fulfillment of export obligation against Annual Advance Authorization No.3010070308 dated 20.10.2010.

**Decision:** The applicant had sought personal hearing in terms of Para 2.59 of FTP, 2015-2020, which was afforded on 23.07.2019, but no one appeared on behalf of the firm. The Committee decided to defer the case.

**(Action: Applicant)**

**PH Case No. 11 M/s JSW Steel Limited, Mumbai**

F. No. 01/60/162/213 /AM19/PRC  
PRC Meeting No. 13/AM20 dated 23.07.2019

**Subject:** To allow revalidation and import of Pig Iron through system based amendment for inputs of Pig Iron or in any suitable permission manner in 38 advance authorizations.

**Decision:** The applicant was called for personal hearing vide PRC Meeting No.09/AM20 dated 25.06.2019, which was afforded on 23.07.2019, but no one, appeared on behalf of the firm. The Committee decided to defer the case.

**(Action: Applicant)**

**Case No. 12 M/s ACME Chem Limited, Kolkata**

F. No. 01/60/162/247/AM20/PRC  
PRC Meeting No. 13/AM20 dated 23.07.2019

**Subject:** Revalidation of MEIS Authorization No.0219027424 dated 15.09.2016 due to the reason server showing error code.

They have stated that they had applied with DGFT/ICEGATE server online and also made personnel visit at RA, Kolkata but failed to utilize the same. Meanwhile the authorization has expired. They are unable to utilize the authorization due to server showing with error code.

**Decision:** The committee went through the statements made by the firm and noted that there is no merit in it because on 16.9.2016 (as per the screen shot provided by the firm), there is no error. Accordingly it decided to reject the request of the firm.

**(Action: Applicant)**

**Case No. 13 M/s Ruby Fragrance Pvt. Ltd., Tamil Nadu**

F. No. 01/60/162/187/AM20/PRC  
PRC Meeting No. 13/AM20 dated 23.07.2019

**Subject:** First EOP extension up to 18.01.2019 against Advance Authorization No.3510045096 dated 19.01.2017 for regularization of export which has been done outside the initial EOP of 18 months.

They have stated that due to an inadvertent error, they could not obtain the extension of EOP timely. Soon on fulfilling the EO of the above advance authorization, they submitted the application for redemption with EO documents to RA, Madurai. However, RA replied them stating that Shipping Bill No.7370919 dated 05.09.2018 is out of EOP and cannot be considered for redemption. They applied for extension of EOP along with composition fee/amendment of Advance Authorization of INR 25,882 (which was paid through e-MPS system with DGFT) together with payment receipt to RA, Madurai for considering the case and redeem the advance authorization. Again, RA, Madurai replied them to approach the PRC in the matter.



**Decision:** The Committee went through the statement made by the applicant and report received from RA, discussed the matter at length and observed that it is not a case of relaxation and should have been done by RA at their level. It further decided that Regional Authority may allow First extension of EO period up to six months from the date of expiry of EO period only for regularization purpose subject to payment of composition fee of 0.5% of the shortfall in EO as per Para 4.42 of HBP-2015-20. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

**(Action: Applicant/RA)**

**Case No. 14 M/s Bharat Parenterals Limited, Vadodara**

F. No. 01/60/162/914/AM19/PRC

PRC Meeting No. 13/AM20 dated 23.07.2019

**Subject: Extension in E.O. period against Advance Authorization No.3410038971 dated 23.12.2013 issued under PC-9 condition.**

They have stated that due to cancellation of order by foreign buyer, the entire quantity of exports item 1 and 25% quantity of export item 4 of the above advance authorizations were left out. Subsequently they received export orders from Merchant Exporter for item 1 in sufficient quantity to take care of shortfall of export item 4 also. Though they have supplied the product to merchant exporter well in advance of the validity of advance authorization, due to payment problem with foreign buyer (100% advance prior to export), merchant exporter has exported it 3 months later than validity of the advance authorization under free shipping bills. Hence requested EOP extension for 3 months and regularization of export done under only one free shipping bill (8890469 dated 08.04.2015) within this proposed extended date.

**Decision:** The committee went through the statements made by the firm and noted that there is no merit in it and decided to reject the request of the firm. The applicant is directed to get the case regularized in terms of Para 4.49 of HBP, 2015-2020 within 30 days from the date of uploading of the minutes of meeting.

**(Action: RA, Vadodara: if the applicant fails to get the case regularized within a month from the date of uploading of these minute on the Directorate website, necessary action as per the provisions of F.T.(DR)Act, shall be initiated)**

**Case No. 15 M/s Alchem International Pvt. Ltd., New Delhi**

F. No. 01/60/162/259/AM20/PRC

PRC Meeting No. 13/AM20 dated 23.07.2019

**Subject: Extension in E.O. period against Advance Authorization No.0510392602 dated 29.12.2014.**

They have stated that they are a Pharma Exporter with export turnover for Rs.220.61 crores in 2018-19 with a low ratio of availing duty free imports under advance authorization in comparison to their exports. Being a Pharma product it has a highly fluctuating demand in the international market and they have a direct competition

with China. They are regularly exporting this product and had been successful in fulfilling the EO against all their pending advance licenses except the subject advance license. They could not start the EO in initial EO period, even after making the huge investment in imported raw material. But with lots of efforts and having their quality image in international market, they could fulfill only 57.71% of E.O. and that too within 36 months.

**Decision:** The Committee having discussed the case found no merit or hardship in the arguments made by the firm and hence decided to reject the request of the firm. The applicant is directed to get the case regularized in terms of Para 4.49 of HBP, 2015-2010 within 30 days from the date of uploading of the minutes of meeting.

**(Action: CLA, New Delhi: if the applicant fails to get the case regularized within a month from the date of uploading of these minute on the Directorate website, necessary action as per the provisions of F.T.(DR)Act, shall be initiated)**

**Case No. 16 M/s Ballarpur Industries Limited, New Delhi**

F. No. 01/60/162/268/AM20/PRC

PRC Meeting No. 13/AM20 dated 23.07.2019

**Subject: To accept manual application of MEIS claim against 25 Shipping Bills.**

They have stated that the firm has got 25 Shipping Bills amended from Customs due to wrong ITC HS mentioned in the shipping bill at the time of shipment. These shipping bill cover 3 Financial Year 2015-16, 2016-17 and 2017-18. The description of the ITC HS code available for MEIS is the same for all the 3 ITC HS codes No.48025750, 48023750 and 48025790. However, only one ITC HS code 48025790 appears in the MEIS list and as such they were unable to file their MEIS benefit as the other 2 ITC HS code which pertain to the same product which they export is not covered. They approached Customs, and after verifying their request, they were convinced and amended all their 83 shipping bills manually by stamping and signing the corrections to ITC HS 48025790. They have approached RA, Pune for filling Manual MEIS application, but RA, Pune informed to approach Policy Relaxation Committee.

**Decision:** The Committee having discussed the case at length observed that reflection of such manual amendments in the automated system is not possible. Accordingly, it found no merit in it and hence decided to reject the request of the firm.

**(Action: Applicant)**

**Case No. 17 M/s Ballarpur Industries Limited, New Delhi**

F. No. 01/60/162/267/AM20/PRC

PRC Meeting No. 13/AM20 dated 23.07.2019

**Subject: To accept manual application of MEIS claim against 27 Shipping Bills.**



They have stated that the firm has got 27 Shipping Bills amended from Customs due to wrong ITC HS mentioned in the shipping bill at the time of shipment. These shipping bill cover 3 Financial Year 2015-16, 2016-17 and 2017-18. The description of the ITC HS code available for MEIS is the same for all the 3 ITC HS codes No.48025750, 48023750 and 48025790. However, only one ITC HS code 48025790 appears in the MEIS list and as such they were unable to file their MEIS benefit as the other 2 ITC HS code which pertain to the same product which they export is not covered. They approached Customs, and after verifying their request, they were convinced and amended all their 83 shipping bills manually by stamping and signing the corrections to ITC HS 48025790. They have approached RA, Pune for filling Manual MEIS application, but RA, Pune informed to approach Policy Relaxation Committee.

**Decision:** The Committee having discussed the case at length observed that reflection of such manual amendments in the automated system is not possible. Accordingly, it found no merit in it and hence decided to reject the request of the firm.

**(Action: Applicant)**

**Case No. 18 M/s Ballarpur Industries Limited, New Delhi**

F. No. 01/60/162/269/AM20/PRC

PRC Meeting No. 13/AM20 dated 23.07.2019

**Subject: To accept manual application of MEIS claim against 31 Shipping bills.**

They have stated that the firm has got 31 Shipping Bills amended from Customs due to wrong ITC HS mentioned in the shipping bill at the time of shipment. These shipping bill cover 3 Financial Year 2015-16, 2016-17 and 2017-18. The description of the ITC HS code available for MEIS is the same for all the 3 ITC HS codes No.48025750, 48023750 and 48025790. However, only one ITC HS code 48025790 appears in the MEIS list and as such they were unable to file their MEIS benefit as the other 2 ITC HS code which pertain to the same product which they export is not covered. They approached Customs, and after verifying their request, they were convinced and amended all their 83 shipping bills manually by stamping and signing the corrections to ITC HS 48025790. They have approached RA, Pune for filling Manual MEIS application, but RA, Pune informed to approach Policy Relaxation Committee.

**Decision:** The Committee having discussed the case at length observed that reflection of such manual amendments in the automated system is not possible. Accordingly, it found no merit in it and hence decided to reject the request of the firm.

**(Action: Applicant)**

**Case No. 19 M/s Excide Industries Limited, Kolkata**

F. No. 01/60/162/262/AM20/PRC

PRC Meeting No. 13/AM20 dated 23.07.2019





**Subject:** Time relaxation for chapter 3 claim against the export made in the year 2012 to 2016 which could not be applied due to expiry of time.

They have stated that they could not avail the Chapter 3 benefit (FMS and MEIS), due to not uploading of shipping bill and BRC in the respective sites. Hence, request to relax and allow for chapter 3 claim against the export made in the year 2012 to 2016 which could not be applied due to expiry of time.

**Decision:** The Committee having discussed the case in detail found no merit in it and hence decided to reject the request of the firm.

**(Action: Applicant)**

**Case No. 20 M/s Toyota Kirloskar Motor Private Ltd.**

F. No. 01/93/180/1483/AM03/PC2(A)/Vol.IV

PRC Meeting No. 13/AM20 dated 23.07.2019

**Subject:** To allow import clearance of used cars for Research and Development purposes.

They have stated that they want to import 1 Number "Toyota Mirai" Hydrogen Fuel Cell – used vehicle Frame No.JTDBVRBD30A003905 and 1 Number "Toyota Land Cruiser 200" of Model Code VDJ200R-GNTEZQ – used vehicle from Toyota Motor Corporation, Japan through the Chennai/ Kattupalli/ Ennore Sea Ports for smooth import clearance of the vehicles. They have further stated that the above mentioned vehicles will be registered under CMVR Rules as per PC No.06 (RE-06)/2004-2009 dated 18.05.2006. Also they have stated that they are approaching Ministry of Road Transport to seek permission to drive Toyota Land Cruiser on road from Bangalore to Delhi from 16.09.2019 to 27.09.2019 for carrying out the research purpose. Hence, requested to allow clearance of the used vehicles at Chennai/ Kattupalli/ Ennore Sea Port for R&D Purpose.

**Decision:** The Committee having discussed the case on the basis of justification furnished by the firm and decided to accede to the request of the firm for import of used vehicle 1 Number "Toyota Mirai" Hydrogen Fuel Cell–Frame No. JTDBVRBD30A003905 and 1 Number "Toyota Land Cruiser 200" of Model Code VDJ200R-GNTEZQ from Chennai/ katupalli/ Ennore seaport. These vehicles can also be driven on public roads in India for R&D purpose subject to permission from the Ministry of Road Transport & Highways.

**(Action: Applicant/PC-2A)**

**Case No. 21: Incomplete Cases**

Following cases were discussed. The Committee observed that the applications have been received without ANF 2D and Application Fee as per Appendix 2K (fully/partly) and also without Reasons/Justifications as per Para-15 of ANF 2D are to be treated as incomplete applications. Therefore, such cases are not been taken up by the Committee as mentioned below:



| S. No. | Name of the firm                                                | Subject of the firm                                                                                                                                                                                      | Remarks                               |
|--------|-----------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------|
| 1.     | M/s. Overseas Carpets Limited, New Delhi                        | To allow MEIS benefit against Shipping bill No. 7198858 dated 21.04.2016.                                                                                                                                | Proof of fee not submitted            |
| 2.     | M/s. Indoco Remedies Limited, Mumbai                            | 2 <sup>nd</sup> EOP Extension of Advance Authorization no. 0310817401 dated 29.11.2017 issued under PC-9 condition.                                                                                      | ANF 2D and proof of fee not submitted |
| 3.     | M/s. Alchem International Private Limited, New Delhi            | EO extension for Advance Authorization no. 0510392602 dated 29.12.2014                                                                                                                                   | ANF 2D and proof of fee not submitted |
| 4.     | M/s. GBKC Fashions, Dehradun                                    | Extension in EOP against EPCG License no. 6130000269 dated 17.06.2011                                                                                                                                    | ANF 2D and proof of fee not submitted |
| 5.     | M/s. Centex International Pvt. Ltd., Ludhiana                   | Regularization & clubbing of Advance License no. 3010103022 dated 16.07.2014 & 3010103430 dated 18.03.2015.                                                                                              | Proof of fee not submitted            |
| 6.     | M/s. Matrix Fine Sciences Pvt. Ltd., Aurangabad                 | To allow MEIS claim against S/Bill No.7952210 dated 30.05.2016.                                                                                                                                          | ANF 2D and proof of fee not submitted |
| 7.     | M/s. Core Fashion INC, Dehradun                                 | Extension in EOP for further two years in respect of EPCG authorization license no 6130000221 dated 20.10.2010.                                                                                          | ANF 2D not submitted                  |
| 8.     | M/s. Shalimar Paints Ltd., Gurugram                             | Extension in EOP against 4 Advance Authorizations.                                                                                                                                                       | ANF 2D and proof of fee not submitted |
| 9.     | M/s. Kanidi Biotech LLP NO-2, Forest lane, Sultanpur, New Delhi | Extension of time for installation of Machine Imported under EPCG License No. 0530171840 dated 22.02.2018.                                                                                               | ANF 2D and proof of fee not submitted |
| 10.    | M/s. Sunita Exports, Mumbai                                     | To allow supplementary MEIS against subsequent issued BRC against shipping bills no. 9984425 dated 29.12.2018, shipping bill no. 3971956 dated 04.04.2018 and shipping bills no. 377151 dated 26.03.2018 | ANF 2D and proof of fee not submitted |
| 11.    | M/s. Geltec Private Limited, Mumbai                             | Fixation of norms against Advance Authorization no. 0310821487 dated 06.06.2018.                                                                                                                         | ANF 2D and proof of fee not submitted |
| 12.    | M/s. Greglo Exports (India) Private Limited,                    | Requisition for relaxation of time limit to claim the MEIS benefit                                                                                                                                       | ANF 2D and proof of fee not submitted |

|     |                                             |                                                                                                                                                                  |                                          |
|-----|---------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------|
|     | Coimbatore                                  |                                                                                                                                                                  |                                          |
| 13. | M/s. Team A Toys<br>LLP, Tamil Nadu         | Permission for Export of<br>unutilized fabrics, imported<br>against Advance Authorization<br>no. 3210078419 dated<br>28.02.2018.                                 | ANF 2D and proof of<br>fee not submitted |
| 14. | M/s. Lachemi<br>Chemorgs Pvt.<br>Ltd., Pune | Waiver on interest of Rs. 6.60<br>lakh on the unpaid duty for<br>issuance of Redemption / EODC<br>against redemption of DFIA no.<br>3110028994 dated 18.04.2007. | ANF 2D and proof of<br>fee not submitted |

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